

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)84(PB)/2017

IN THE MATTER OF:

M/s Jindal Saxena Financial Service Ltd. APPLICANT / PETITIONER
Vs
M/s Mayfair Capital Pvt. Ltd RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy of Code, 2016

Order delivered on 11.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :- Mr. Anurag Kumar Agarwal, Advocate

**For the RESPONDENT :- Ms. Gauri Rishi, Advocate
Mr. Shirish Juneja, Advocate**

ORDER

Learned Counsel for the parties are present. It is represented that the matter is part heard before the Hon'ble Principal Bench and in the circumstances the same may be placed before the Hon'ble Principal bench. According to the said request let the matter be placed before the Hon'ble Principal Bench on 22nd August 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**